

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 19
(TO BE ANSWERED ON THE 3rd February 2025)

**AIRCRAFT LEASING BILL TO TRANSFORM AVIATION SECTOR IN
THE COUNTRY**

19. DR. SIKANDER KUMAR

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government has given nod to aircraft leasing bill that will lower leasing and financing costs for airlines, reducing airfare in order to boost the country's aviation sector;

(b) if so, the details thereof?

(c) whether this bill will give priority to the Cape Town Convention that will empower the centre to make necessary rules for implementing the convention and protocol in the country; and

(d) if so, the steps being taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) to (d) The Union Cabinet in its meeting held on 16.01.2025 approved for introduction of the Protection of Interests in Aircraft Objects Bill, 2025 in the Parliament. The bill is intended to provide for protection of interests in aircraft objects and to implement the Convention on International Interests in Mobile Equipment and the Protocol to the Convention on International Interests in Mobile Equipment on Matters Specific to Aircraft Equipment, each signed at Cape Town on 16 November 2001 and for matters connected therewith or incidental thereto. This Bill implements the Cape Town Treaty by statutorily recognising the insolvency remedies as acceded to by India to protect interests in aircraft objects. The intended legislation includes:

a. Provisions for Irrevocable De-registration and Export Request Authorization.
b. The obligations of debtors and creditors towards the Registry Authority (the Directorate General of Civil Aviation) for submission of dues and exercising

remedies in cases of debtor insolvency respectively.

The Bill intends to take precedence over any inconsistent domestic laws and empowers the Directorate General of Civil Aviation to issue necessary directions for implementing the Cape Town Treaty's provisions.
